

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.46/05

Tuesday this the 25th day of January 2005

C O R A M.:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

Gopalakrishna Sharma,  
S/o.Narayana Wadyar,  
Junior Engineer/Electrical Power Grade II,  
O/o.the Section Engineer (Power),  
Southern Railway, Trivandrum.

Applicant

(By Advocate Mr.P.Ramakrishna)

Versus

1. Union of India represented by  
the Secretary, Ministry of Railways,  
New Delhi.
2. The Senior Divisional Personnel Officer,  
Southern Railway, Trivandrum.

Respondents

(By Advocate Mr.P.Haridas)

This application having been heard on 25th January 2005  
the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

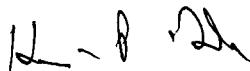
The grievance of the applicant who is Junior  
Engineer/Electrical Power Grade II, in the office of the Section  
Engineer (Power), Southern Railway, Trivandrum, is that by the  
Annexure A-4 order dated 3.9.2002 he has been appointed as Junior  
Engineer only with effect from 5.8.2002 while he had already  
joined for training on 28.4.1998. Aggrieved by the delay in  
giving effect to his appointment the applicant submitted Annexure  
A-5 representation requesting that his appointment as Junior  
Engineer II be treated as regular with effect from 1.1.1999. The  
said representation made on 13.1.2003 has not been considered and  
disposed of. It was under these circumstances the applicant has  
filed this application seeking the following reliefs :-

- a. hold that the applicant is entitled to be absorbed as Junior Engineer II with effect from 1.11.1999, the date on which he completed 18 months training.
- b. hold that the applicant is entitled to arrears of salary for the period 1.11.1999 to 4.8.2002 and to have his seniority reckoned from 28.4.1998.
- c. issue an order directing the 2nd respondent to take up and dispose of Annexure A-5 forthwith.

2. When the matter came up for hearing Shri.P.Haridas took notice on behalf of the respondents. Learned counsel agree that the application may be disposed of directing the 2nd respondent to consider the applicant's representation Annexure A-5 and to give him an appropriate reply within a reasonable time.

3. In the light of what is stated above the application is disposed of directing the 2nd respondent to consider and dispose of Annexure A-5 representation of the applicant in the light of the rules and instructions on the subject giving him a speaking order within a period of two months from the date of receipt of a copy of this order.

(Dated the 25th day of January 2005)



H.P.DAS  
ADMINISTRATIVE MEMBER

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A.V.HARIDASAN  
VICE CHAIRMAN